

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.11.2011

OA No. 508/2011

Mr. S.K. Singodiya, counsel for applicant.

Heard. The O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

B. Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 508/2011

DATE OF ORDER: 09.11.2011

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Sunil Kumar Verma S/o Shri Sukha Ram, aged about 27 years, R/o near Loyalaka School, Ward No. 24, Rajpura, Pilani, Pin- 333 031, Dist. Jhunjhunu (Rajasthan).

...Applicant
Mr. S.K. Singodiya, counsel for applicant.

VERSUS

1. The Union of India, Ministry of Railway, Rail Bhawan, New Delhi through its Secretary.
2. The Chairman, Railway Recruitment Board, Ministry of Railway, Rail Bhawan, New Delhi.
3. The Chairman, Railway Recruitment Board, Ajmer-2010, Nehru Marg, Ambedakar Circle, Ajmer (Rajasthan), Pin 305 028.

...Respondents

ORDER (ORAL)

The present Original Application has been preferred by the applicant praying therein that by issuing an appropriate order or direction, the respondents be directed to modify the provisional list of selected candidates published on 01.10.2011 (Annex. A/1) by including the name of the applicant. It is not disputed that before filing the present Original Application, vide legal notice for demand of justice dated 14.10.2011 (Annex. A/9), the applicant represented before the respondents and admittedly the same is pending consideration with the respondents.

2. In our considered view, the ends of justice would be met if we direct the respondents to consider and decide the legal notice



for demand of justice dated 14.10.2011 (Annex. A/9), sent by the applicant through his counsel, by passing a reasoned and speaking order and to inform the decision so taken on the said legal notice for demand of justice dated 14.10.2011 to the applicant.

3. Consequently, the respondents are directed to consider and decide the legal notice for demand of justice dated 14.10.2011 (Annex. A/9) by passing a reasoned and speaking order and to inform the decision so taken on the said legal notice for demand of justice dated 14.10.2011 to the applicant. However, it is made clear that looking to the urgency of the matter, the respondents are expected to consider and decide the same expeditiously but in any case not later than a period of one month from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the present Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

J. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)